



2026:AHC:129290

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 21682 of 2026

Sharika Sonkar

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Ajit Mani Tripathi, Sushil Kumar
Mishra

Counsel for Opposite Party(s) : G.A.

Court No. - 67

HON'BLE SAMEER JAIN, J.

1. Heard Sri Ajit Mani Tripathi, learned counsel for the applicant and Sri Rajiv Dhar Dwivedi, learned AGA for the State.
2. The instant bail application has been filed seeking release of the applicant on bail in Case Crime No.20 of 2026, under Sections 80, 85 BNS (Section 498A, 304B IPC) and Section 3/4 DP Act, Police Station Tiwaripur, District Gorakhpur, during pendency of the trial.
3. Learned counsel for the applicant submits, applicant is unmarried sister-in-law of the deceased but in spite of that she has been roped in the present matter alongwith others.
4. He next argued, from the postmortem report it reflects, deceased died due to asphyxia as a result of hanging therefore prima facie it appears to be a case of suicidal death.
5. He next submits, it reflects, some dispute arose between husband and wife and thereafter deceased committed suicide by hanging and after her death only being sister-in-law of the deceased applicant has also been made accused in the present matter.
6. He further argued, even there is no specific allegation against the applicant. He next submits, applicant is unmarried girl and she is doing job of teaching.

7. He next argued, applicant is not having any other criminal history and in the present matter she is in jail since 14.02.2026.

8. Per contra, learned AGA opposed the prayer for bail but could not dispute the argument on facts advanced by learned counsel for the applicant.

9. I have heard learned counsel for the parties and perused the record of the case.

10. However, as per allegation applicant caused dowry death of the deceased and postmortem report of the deceased also suggests, deceased died under abnormal circumstances but it reflects, applicant is unmarried sister-in-law of the deceased and there is specific allegation against her.

11. Further, postmortem report suggests, deceased died due to hanging therefore prima facie it appears to be a case of suicidal death.

12. Further, even it appears, applicant is unmarried girl and she is also doing job of teaching.

13. Further, applicant is not having any other criminal history and in the present matter she is in jail for last more than 4 months.

14. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

15. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is allowed.

16. Let the applicant - **Sharika Sonkar** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless her personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to

dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

17. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

18. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Sameer Jain,J.)

June 25, 2026

Shahroz